

up by the concerned States themselves under their respective components of World Bank/Swiss assisted National Sericulture Project.

Under the National Sericulture Project, against the approved costs, the cumulative expenditure since inception upto March, 1996 is as follows :

(Rs. in Crores)

State	Project Costs	Actual Expenditure
Karnataka	88.64	62.05
Tamil Nadu	55.66	40.00
West Bengal	38.26	18.64
Jammu & Kashmir	21.36	12.84
Andhra Pradesh	48.48	40.35
CSB	331.30	236.88
Total	583.70	410.76

Losses in Hindustan Paper Corporation

*415 SHRI P.C. THOMAS :
SHRI NAND KUMAR SINGH CHAUHAN :

Will the minister of INDUSTRY be pleased to state :

(a) whether units of Hindustan Paper Corporation are running at losses;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether huge quantities of paper produced by the various units of Hindustan Paper Corporation are lying in godowns unsold;

(d) if so, the reasons therefor alongwith the price and stock of such paper, unit-wise; and

(e) the steps taken to remedy the situation ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b) Yes, Sir. On account of locational disadvantages and lack of infrastructural facilities, very high interest burden due to cost overrun etc. have led to loss although operating profits have increased in past. However, loss in 95-96 came down substantially from the previous year and capacity utilisation is increasing.

(c) to (e) Yes, Sir. Due to depressed market condition, competition from other medium size mills enjoying excise rebate, lack of institutional orders, freight and transport disadvantages due to location of the units in North-East. Nagaon Paper Mill and Cachar Paper Mill

are holding stocks of 12603 MT and 12046 MT respectively in their godowns. The average price of paper is Rs. 28000 per MT. Several steps have been taken to step up efforts to improve marketing. Besides production of value added paper, price reduction for bulk purchases; Govt. of India Departments/Ministries. State Governments have been requested to extend support and patronage.

Judicial Pay Commission

*416 SHRI SAMY V ALAGIRI : Will the Minister of LAW AND JUSTICE be pleased to state,

(a) whether the Judicial pay Commission has completed its study;

(b) if so, the details of the main recommendations made by it, and

(c) if not, the reasons for the delay and the time by which it is likely to be submitted ?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D KHALAP) : (a) No, Sir.

(b) Does not arise

(c) The First National Judicial Pay Commission has been notified vide Resolution dated 21.3.96. As per the said Resolution, the Commission is to finalise its recommendations as soon as feasible and to forward its report to the State Government/Union Territory Administrations. The Chairman, Member and Member Secretary of the Commission have since assumed the charge of their offices.

Sampling of Coal

*417. SHRI SATYAJITSINH DALIPSINH GAEKWAD :
SHRI SANAT MEHTA :

Will the Minister of COAL be pleased to state :

(a) whether Coal India Ltd. propose to reintroduce the earlier practice of joint sampling of coal at power station end;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether there is any dispute between Coal India Ltd. and Gujarat Electricity Board regarding receipt of coal ;

(d) if so, the details thereof and the amounts

involved therein:

(e) the steps taken by the Government to settle the dispute;

(f) whether the Union Government have received any request from States to create an insurance Fund to take care of loss of revenue incurred by State Electricity Boards due to short supply of coal; and

(g) if so, the reaction of the Union Government thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b) No, Sir. In keeping with World-wide commercial practice, the loading end is the logical one for ascertaining the quality and quantity of coal despatches to consumers. This is also in accordance with the Sale of Goods Act, 1930

(c) to (e) Gujarat Electricity Board (GEB) had raised claims for short receipt of coal as determined by GEB by weighment at the power house end in respect of wagons not weighed at the despatch end and Railway receipts issued on carrying capacity basis. The disputed amount arising out of this short receipt of coal is about Rs. 63 crores. Agreement on the principles for settlement of the dispute through mutual discussions between GEB and the coal companies has been reached

(f) No, Sir

(g) Does not arise in view of (f) above

Production of Coal by CIL

*418 SHRI KODIKUNNIL SURESH : Will the Minister of COAL be pleased to state :

(a) whether the coal production by Coal India Ltd. has increased during the last six months

(b) if so, the details thereof ; and

(c) the target of production fixed and achieved during the above period ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) :

(a) and (b) Yes, Sir. The production of coal between February and July of 1996 as compared to the same period in 1995 has been, respectively, 124.163 million tonnes and 115.886 million tonnes, signifying a growth of 7.1%.

(c) The target of coal production and the achievement by coal India Ltd. during the above six months has been as follows:

(Figures in million tonnes)

Period	Target	Achievement (provisional)
February & March, 1996	49.687	52.106
April, 1996 to July, 1996	70.960	72.057
	120.647	124.163

Lok Adalats

*419 SHRI SATYA DEO SINGH :
SHRI GIRDHARI YADAV :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of Lok Adalats organised in various States in the country during each of the last three years, State-wise ;

(b) whether the said scheme for early disposal of disputes is not succeeding due to the indifferent attitude of the States and Union Territories in constituting Lok Adalats ;

(c) if so, whether the Government have taken any action for making the said scheme successful ;

(d) if so, the details thereof ; and

(e) the number of cases disposed of during the above period, state-wise ?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) and (e) The information is being collected and would be laid on the Table of the House.

(b) to (d) Lok Adalat which was heretofore a voluntary effort for resolution of disputes through conciliatory and persuasive method has been provided a statutory base with the enforcement of the Legal Services Authorities Act, 1987 with effect from 9th November, 1995. The provisions of the Chapter III of the said Act have, however, been extended to twelve States namely, Andhra Pradesh, Haryana, Himachal Pradesh, Madhya Pradesh, Manipur, Orissa, Punjab, Rajasthan, Sikkim, Uttar Pradesh, West Bengal and